

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

A.No. 59 of 2014 & IA No. 111 of 2014 and A. No.120 of 2014

Dated: 15th February, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

A.No. 59 of 2014 & IA No. 111 of 2014

**Madhya Pradesh Power Generating Co. Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran and
Ms. Poorva Saigal, Advs.
Counsel for the Respondent(s) : Mr. Askok Ky. Sidhwani for R.E. MPPGCL
Mr. M.S. Ramalingam for R.1
Mr. Rajiv Srivastava for R.2, UPPCL

A.No. 120 of 2014

**M.P. Power Management Co. Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy, Adv.
Mr. Petr Ravi Bhushan, RE, MPPMCL
Counsel for the Respondent(s) : Mr. M. S. Ramalingam for R.1
Mr. Rajiv Srivastava for R.2, UPPCL
Mr. M.G.Ramachandran and
Ms. Poorva Saigal for R.3

ORDER

In Appeal No. 59 of 2014 and Appeal No. 120 of 2014, it has been reported by the learned counsel for both the parties that a meeting between the Managing Directors of Madhya Pradesh Power Management Co. Ltd. and UPPCL is scheduled to be held on 29th February, 2016 and there is hope of some resolution of the dispute in the said meeting. Though it is an appeal of the year 2014 but considering the circumstances the arguments in these appeals are adjourned to **16th March, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/kt